

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 428/TT/2014

Date: 14.1.2016

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block of combined assets of (i) 220 kV S/C Unchahar- Raibareilly transmission line alongwith associated bays at Raibareilly, LILO of 220 kV D/C Unchahar-Lucknow T/L at Raibareilly and 100 MVA, 220/132 kV ICT-III at Raibareilly alongwith associated bays (ii) 100 MVA, 220/132 kV ICT-II at Raibareilly Sub-station alongwith associated bays under Unchahar-III Transmission System (Notional DOCO 1.11.2007) in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.1.2016:-

- Clarify the reason for claiming almost double amount of add cap against the approved add-cap for 2014-19 tariff period.
- Clarify basis and requirement of claiming the additional capital expenditure ₹105.97 lakh during 2011-12 is towards Freehold land, building, substation and PLCC after substantial period from commercial operation. Also clarify the basis of claiming the same under Regulation 9 (2) (viii) of 2009 Tariff Regulations
- An undertaking duly depicting the un-discharged liabilities, if any.
- Whether the work is complete or not, providing details of the balance/ retention payments claimed during 2009-14 and 2014-19 tariff period.

- An undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19.

Yours faithfully,

sd/-
(V. Sreenivas)
Deputy Chief (Legal)